

The Government also contributes, for a period of five years, or till the return of workers to India, whichever is earlier, as under:

- Rs.1,000 per subscriber who saves between Rs. 1,000 and Rs. 12,000 per annum in their National Pension Scheme (NPS) - Lite account;
- An additional contribution of Rs. 1,000 per annum for overseas Indian women workers who save between Rs. 1,000 and Rs. 12,000 per annum in National Pension Scheme (NPS)-Lite account;
- An annual contribution of Rs. 900 per annum per subscriber who saves at least Rs. 4000 per annum towards Return and Resettlement fund;
- Rs.100/- for life insurance cover of Rs. 30,000 per year against natural death and Rs. 75,000 against death by accident through the Janshree Bima Yojana of Life Insurance Corporation of India (LIC).

There is an integrated enrolment process for the subscribers who will be issued a unique MGPSY account number upon enrolment. On their return to India, the subscriber can withdraw the Return and Resettlement savings as a lump sum. However, the subscriber would be able to continue savings for their old age in the NPS-Lite in line with the Swavalamban scheme. Alternatively subscriber can withdraw pension corpus as per the guidelines prescribed by the Pension Fund Regulatory Development Authority (PFRDA).

(c) Yes, Sir.

(d) The details of the scheme were explained to the Indian Ambassadors in ECR countries.

#### **Death of Indian in Ireland**

1473. SHRI MOHAN SINGH:

SHRI K.N. BALAGOPAL:

SHRI AVINASH PANDE:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government is aware of the death of an Indian national in Ireland due to the anti-abortion laws in the country;

(b) whether Government and Indian embassy in Ireland are aware of the circumstances before the incident;

(c) whether Government plans to take any action in the concerned matter or contact the Irish Government to ask for any kind of explanation;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI):

(a) Yes, Sir.

(b) Mrs. Savita Halappanavar, a 31 year old Indian national died in Ireland on October 28, 2012 apparently due to complications in her pregnancy. She was 17-weeks pregnant and was expected to lose the child; however, the Galway University Hospital authorities reportedly declined her request for termination of her pregnancy which apparently led to her death.

(c) and (d) The concerns of the Government at this tragedy and request for an independent enquiry have been conveyed to the Irish Deputy Prime Minister and Foreign Minister and to their Irish Ambassador in New Delhi. Similar concern was also expressed to Ms. Joan Burton, the Minister for Social Protection, Government of Ireland. Consequently, the matter has been raised with the Irish side, both in New Delhi and in Dublin conveying Government of India's concern at this tragedy and seeking an independent inquiry into the matter.

The Irish Government had constituted a 7-member team to inquire into the cause of death. Mr. Praveen Halappanavar had reportedly expressed some concern over the composition of the 7 member inquiry team. The Irish authorities have reportedly reconstituted the inquiry team excluding the three members of the Galway University Hospital.

(e) Question does not arise.

#### **Release of development funds for Odisha**

1474. SHRI DILIP KUMAR TIRKEY: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government would release balance funds of Rs. 657.37 crore towards Development Grant in favour of the concerned district(s) of Odisha during 2012-13;

(b) if so, by when it will be released; and